Anneyure 3

Name of the Corporate Debtor: Jaiprakash Associates Limited; Date of Commencement of CIRP: 3rd June, 2024; List of Creditors as on 25th July, 2025

List of Unsecured Financial Creditors (Other than Financial creditors belonging to any class of creditors)														
		Details (of claim received	Details of claim admitted							Amount			
									% of	Amount	of any			
								Whether	voting	of	mutual			
				Amount of Claim	Nature of	Amount covered by	Amount covered by	related	share in	contigent	dues,	Amount of claim not	Amount of claim under	Remarks,
S.no	Name of Creditor	Date of receipt	Amount claimed	admitted	Claim	security interest	Guarantee	party?	CoC	claim	that may	admitted	verification	if any
1	Axis Bank Limited	22-08-2024	8,53,11,99,523.22	8,53,11,99,523.22	Loan	-	8,53,11,99,523.22	No	1.49%	-	-	-	-	
2	ICICI Bank Limited	30-08-2024	35,70,17,742.80	35,70,17,742.80	Loan			No	0.06215%	-	-	-	-	
3	National Asset Reconstruction Company Ltd (NARCL)	11-03-2025	12,00,05,26,571.14	8,13,44,05,498.94	Loan	i	7,19,56,41,789.81	No	1.41602%	-	-	3,86,61,21,072.20	-	
4	Punjab National Bank	17-10-2024	1,56,88,85,592.00	1,48,40,64,537.00	Loan		1,48,40,64,537.00	No	0.25834%	-	-	8,48,21,055.00	-	
5	The Bank of New York Mellon, London Branch	17-06-2024	8,78,89,05,119.00	8,78,89,05,119.00	Loan	i	i	No	1.52995%	-	-	-	-	
6	Anita Dixit	17-06-2024	1,80,000	1,30,964.11	Fixed Depo			No	0.00002%	-	-	49,035.89	-	
7	Annapurna S & Harsha Nagesh	17-06-2024	12,53,793	4,99,042.32	Fixed Depo			No	0.00009%	-	-	7,54,750.68	-	
8	Asha N	17-06-2024	16,56,845	6,59,467.75	Fixed Depo			No	0.00011%	-	-	9,97,377.25	-	
9	K Nagesh And Annapurna S	17-06-2024	56,40,834	22,45,199.02	Fixed Depo			No	0.00039%	-	-	33,95,634.98	-	
10	Manjula Poddar	17-06-2024	18,13,962	18,13,962.22	Fixed Depo			No	0.00032%	-	-	-	-	
11	Nikhil Poddar	17-06-2024	15,44,530	15,44,529.61	Fixed Depo			No	0.00027%	-	-	-	-	
12	Nikunj Poddar	17-06-2024	4,54,663	4,54,662.69	Fixed Depo			No	0.00008%	-	-	-	-	
13	Rajkumar Poddar	17-06-2024	17,79,025	17,79,025.33	Fixed Depo	,	,	No	0.00031%	-	-	-	-	
14	Raj Kumar Kedia	17-06-2024	96,857	44,226.61	Fixed Depo			No	0.00001%	-	-	52,630.25	-	
15	Vandana Kedia	17-06-2024	91,551	88,238.43	Fixed Depo			No	0.00002%	-	-	3,312.28	-	
16	Rachit Kedia	17-06-2024	1,45,507	70,340.75	Fixed Depo	•	•	No	0.00001%	-	-	75,166.68	-	
17	Madhvi Kedia	17-06-2024	9,15,755	4,49,798.93	Fixed Depo	-	-	No	0.00008%	-	-	4,65,955.92	-	
Total			31,26,21,07,869.87	27,30,53,71,878.73			17,21,09,05,850.03		4.753%	-	-	3,95,67,35,991.14	-	

- b. The 25 banks viz. State Bank of India, ICICI Bank Limited, IDBI Bank Limited, Axis Bank Limited, LIC of India, Canara Bank, Bank of Maharashtra, IFCI Ltd, Punjab National Bank, UCO Bank, South Indian Bank, Punjab & Sind Bank, Jammu & Kashmir Bank, Small Industries Development Bank of India (SIDBI), Standard Chartered Bank, Karur Vysya Bank, EXIN Bank, Bank of India, Indian Overseas Bank, Indian Bank, Indian Bank, Bank of Baroda, Union Bank of India, Central Bank of India and SREI Equipment Finance Ltd have assignment dated March 11, 2025.
- c. As per Clause 2.1.2 read with Clause 2.3 of the Deed of Assignment dated March 11, 2025 the above mentioned assignors have assigned only Fund based debt to NARCL. Further, as per Clause 2.3.3. of Deed of Assignment dated March 11, 2025 the assignors shall continue to hold the Uncrystallized Non Fund based debt and same shall be assigned to assigned to assignee as and when the said Uncrystallized Non Fund based debt are crystallized.
- d. Amount not admitted includes INR 84.15 Cr which has been recovered by ICICI Bank towards the o/s due prior to assignemnet of debt to NARCL through monetization of third party assets.
- e. The amount not admitted includes the amount claimed by Bank of Baroda, Punjab & Sind Bank, Punjab National Bank and South Indian Bank against their exposures in JCCL. Based on a perusal of the JCCL Admission Order and the aforesaid findings made therein, we note that the Hos NCLT has held that the Master Restructure (Agreement added as 1 October 2017 entered into between JAL and its lenders, has not been implemented. In view of the findings of the Hon Die NCLT, the undersigned as the RP of JAL is unable to admit the claims file in the corporate in the corpor
- f. The Non Fund based amount admitted of the following banks has been reduced due to release of Bank Guarantee for INR 83.24 Cr which was included in claim.
- (i) Axis Bank Ltd BG of amount INR 2 Cr for Naitwar Mori Site
- (ii) State Bank of India BG of amount INR 16.50 Cr for Lanco Teesta HEP
- (iii) ICICI Bank BG of amount INR 4.60 Cr for Lanco Teesta HEP, INR 9.20 Cr for Chenab Valley Power Projects Limited, INR 5.07 Cr for Raghuganga Hydropower Limited and INR 13.20 Cr for NHAI
- (iv) IDBI Bank BG of amount INR 4.56 Cr for Chennab Valley Power Project Limited, BG of amount INR 2.57 Cr for The Primetals Technologies India Pvt. Ltd and INR 4.95 Cr for Chenab Valley Power Projects Limited
- (v) Bank of Maharashtra BG of amount INR 6.79 Cr for President of India through Commisioner of Custom
- (vi) Indian Overseas Bank BG of amount INR 5 Cr for Narmada Hydra Electric Development Corporation Limited
- (vi) Indian Overseas Bank BG of amount INR 5 Cr for Narmada Hydra Electric Development Corporation Limited
 (vii) Punjab and Sind Bank BG of amount INR 88 OF for NHMI
 g. JAL had created a piedge over its certain shareholding in BJCL (aggregating to 30% equity share capital of BJCL) and provided a non-disposal undertaking in respect of certain other portion of its shareholding in BJCL (aggregating to 44% equity share capital of BJCL), in favour of Yes Bank Limited evas subsequently assigned by it to Asset Care Reconstruction Enterprise Limited ("ACRE"). Utilizing the provisions of the pledge agreement and the non-disposal undertaking, YES Bank/ACRE had the standard and the non-disposal undertaking as well as the consequential transfer of shareholding of JAL in BJCL in its name/demaid account. JAL has challenged this invocation of pledge and non-disposal undertaking as well as the consequential transfer of shareholding in a suit before the from ble Delhi High Cort, which currently
 had per Hon'ble NCLT, Allahabad branch order dated September 13, 2019 the interest directed to Corporate Debtor was to pay @ 12.50% pa from original date of maturity till actual date of repayment made to Fixed Deposit holders. Therefore, the amount not admitted includes the excess interest charged by claimants for the period beyond the date of actual repayment made by Corporate Debtor. Further, the claim is subject to outcome of the proceedings before the Hon'ble Supreme Court which is presently sub-judice